

ITEM NO.8 Court 6 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).7369/2020

(Arising out of impugned final judgment and order dated 01-05-2020 in LPA No. 595/2019 passed by the High Court of Delhi at New Delhi)

SRI AUROBINDO COLLEGE (EVENING) & ANR.

Petitioner(s)

VERSUS

MANISH PRIYADARSHANI & ANR.

Respondent(s)

(WITH IA No.52972/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.52971/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Santosh Kumar - I, AOR  
Mr. Bibin Kurian, Adv.

For Respondent(s) Mr. Kush Chaturvedi, Adv.  
Ms. Prerna Priyadarshini, AOR  
Mr. Aditya Shekhar, Adv.  
Ms. Priyashree Sharma Ph, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending applications stand disposed of.

(SANJAY KUMAR-I)  
AR-CUM-PS

(SAROJ KUMARI GAUR)  
COURT MASTER